

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1418/2008 – SM[BR]

Date 10/05/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. KANPUR
117/7, SARVODAYA NAGAR, KANPUR 208005.
C.C.E. KANPUR

Appellant
Vs
Respondent

M/S MERCURY CONTAINERS PVT. LTD.

I am directed to transmit herewith a certified copy of Final order No. 483 / 2010 –SM[BR] dated 4.5.2010
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

M/S MERCURY CONTAINERS PVT. LTD.

C-9, SITE-I, PANKI, KANPUR. (U.P.)

2. Adv. / Consult SHRI MOHAN SINGH REP.

M/S RESPONDEMNT;-----

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

11 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

12 LAWCRUX Advisors Pvt Ltd. LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 Office Copy

14 Guard file

15 TAXINDIAONLINE. COM PVT.LTD. UNIT NO.1, 2ND FLOOR, VASANT ARCADE,
NELSON MANDELA ROAD, VASANT KUNJ NEW DELHI-70.


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II**

E/Appeal No.1418/08-SM(Br)

(Arising out of order in appeal No.114-CE/AppI/Knp/08 dated 24.3.2008 passed by the Commissioner of Central Excise (Appeals), Kanpur)

CCE Kanpur

Appellant

Vs

M/s Mercury Containers (P) Ltd

Respondent

Jr. C.M.

Appeared for Appellant : Shri V.K. Saxena,
Appeared for Respondent : Shri Mohan Singh, Rep.

Date of Hearing: 4.5.2010

Coram: **Hon'ble Mr.D.N. Panda, Judicial Member**

Final Order No. *483/2010-SM(BR)/2010*

Per D.N. Panda:

Revenue has limited prayer in this appeal to impose penalty for the violation of law made by the Assessee. The order does not show ^{*Contentious*} conduct of the assessee. There was no penalty imposed by both the authorities below. Finding no infirmity in the order, Revenue's appeal is dismissed.

(Order dictated and pronounced in the open Court.)

(D.N. Panda)
Judicial Member

MPS*